

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE, CHENNAI
Application No. 82 of 2025 (SZ)**

Dr.N.Devarajan

...Applicant

Versus

Tamil Nadu Pollution Control Board
and 5 others

...Respondents

INDEX TO TYPED SET OF PAPERS FILED BY THE 5th RESPONDENT

S.NO.	DATE	DESCRIPTION OF DOCUMENTS	PAGE NO.
1.	25.10.2026	Counter filed by the 5 th Respondent	1-10
2.	23.04.2018	Mortgage of 5 th Respondent's lands by Deposit of Title Deeds to the Bank for obtaining loan to run poultry farm.	11-22
3.	26.02.2019	Letter issued by Principal Secretary of Housing and Urban Development Department, Chennai, exempting permission for construction of sheds/buildings for the use of poultry, as it falls under the definition of Agriculture.	23-24
4.	18.08.2025	Consent Order issued by the 4 th Respondent to the 5 th Respondent, granting consent to operate under Water Act, 1974.	25-31
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It is certified that the above documents filed herewith are true copies of their respective originals.

Dated at Chennai on this the 20th day of December 2025


Counsel for 5th Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI

Application No. 82 of 2025 (SZ)

IN THE MATTER OF

Dr.N.Devarajan,
S/o. Nainamalai,
No.3/101, Madakasampatti Village,
K.Pudupalayam Post,
Mohanur Taluk,
Namakkal District – 637 017

... Applicant

Vs.

1. Tamil Nadu Pollution Control Board,
Represented by its Member Secretary,
No.76, Mount Salai,
Guindy, Chennai – 600 032.
2. The District Collector,
Office of the District Collector,
Tiruchangode Road,
Nallipalayam Post,
Namakkal – 637 003.
3. The Block Development Officer,
Mohanur Panchayat Union,
Mohanur,
Namakkal District – 637015..
4. The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Collectorate Premises,
Nallipalayam Post,
Namakkal – 637003.

R. Manam

5. M/s. Subarayan Poultry Farm,
Rep. by its Proprietor,
S.Arulmani,
Madakasampatti Village,
K.Pudupalayam Post,
Mohanur Taluk,
Namakkal District.

6. M/s. Mani Poultry Farm,
Rep. by its Proprietor,
M.Jeyakumar @ Rajendran,
Madakasampatti Village,
K.Pudupalayam Post,
Mohanur Taluk,
Namakkal District.

... Respondents

COUNTER FILED BY THE 5th RESPONDENT

1. I respectfully submit that, I am the 5th respondent in the aforesaid application. My father has been engaged in agriculture since the 1980s. He has been carrying on agricultural activities along with growing chicks for household use, and this gradually increased over the years and became a small scale poultry farm in recent years. Presently, I have constructed a full-fledged shed housing around 45,000 egg-laying layer birds, 10,000 chicks, and 10,000 grower birds.
2. I respectfully submit that the allegations raised in the Original Application are false, baseless, and motivated. The poultry farm is being operated strictly in accordance with the Air (Prevention and Control of Pollution) Act, 1981, and the Water (Prevention and Control of Pollution) Act, 1974. Hence, there is no violation as alleged.
3. At the outset, before venturing to reply to the applicant's averments and allegations, I state that, I had applied for consent under the Air Act and

Arulmani

Water Act by paying the requisite fees. The officials inspected the poultry farm and, after being satisfied with the entire poultry compliance, granted me Consent to Operate under the Air Act and Water Act vide proceedings of the 4th respondent dated 18.08.2025. The consent order is valid till 31.03.2039. Further, I am duly following all the required compliances in accordance with the guidelines issued by the authorities, and there is absolutely no violation of statutory requirements.

4. I respectfully submit that, therefore, the primary reliefs sought by the applicant, seeking directions to shift my farm and to obtain consent under the Water Act and Air Act, have become infructuous. The only other relief sought is for the imposition of a penalty alleging environmental harm and pollution.
5. I respectfully submit that with respect to the allegation in paragraph 1 of the application that the applicant had sent a representation dated 21.02.2024 seeking action against unauthorized poultry farms in S.No. 117/2A, 117/2B1, 117/2B2, 117/2B3, and 117/2C, I deny the same. I am the owner of the lands in S.No. 117/2A and 117/2B1. I have poultry farm in these lands. I have produced a document dated 18.08.2025 to show that I have been granted Consent to Operate by the 4th respondent. Therefore, the poultry farm cannot be said to be operating unauthorizedly, and the allegation is disproved, consequently deserving the dropping of any action by the authorities. Further, my farm is not an entity/proprietorship concern but is run by me as an individual as part of agricultural activity.
6. I respectfully submit that with respect to paragraph 3 of the application, it is alleged that I am handling a large scale of more than 50,000 birds without obtaining consent from the authorities and that I am violating environmental guidelines without any checks. I deny the allegation. I am

Ramani

running a poultry farm on a medium scale. All are egg-laying layer birds, and I have now obtained consent for operation. The lands surrounding my property are all agricultural lands. The applicant is also doing agricultural activities like growing fodder grass, raising cattle, and carrying out other agricultural activities. The applicant has baldly alleged that I am violating environmental guidelines without any checks, whereas, in fact, I have taken every measure to ensure that the poultry farm conforms to the guidelines provided by the Pollution Control Board and that is the reason I have been given consent to operate.

7. I respectfully submit that with respect to paragraph 4 of the application, the violations listed one after another are all denied. With respect to the allegation that severe odour nuisance caused by the poultry farm has made living in the applicant's house very difficult, I deny the same. Excreta is generally regarded as one causing odour nuisance; however, to counter this, I have provided good ventilation and free air flow to undergo aerobic composting. The manure is removed after a few months and sold to agriculturists. Dead birds may also cause odour; for this, I have a mortality pit where they are duly disposed of before decay, and the pit is closed. The allegation of severe odour nuisance is completely false.
8. I respectfully submit that with respect to the allegation that chicken feathers are carried by wind and get deposited on the applicant's house and agricultural land, I deny the same. I have ensured the formation of a green belt with trees to prevent feathers from flying into the applicant's land. In fact, feathers are unlikely to travel 50 meters and reach the applicant's house. Further, I intend to construct a wall or green mat to arrest any such alleged movement, however, there is litigation in respect of boundaries pending between the applicant's father and me in O.S. No. 56/2014 before



the District Munsif Court, Paramathy, which is the reason I am presently unable to construct the wall or install the green mat.

9. I respectfully submit that with respect to the allegation that drain flies, mosquitoes, and insect menace are caused due to wastewater disposal, I deny the same. The usage of water is very minimal. The birds are given water stored in a tank, which comes through pipes with nipples at the end for the birds to drink. There is absolutely no wastewater or open flow of water. Even when water is used for cleaning, it is done once in several months, and I ensure that it is properly drained and dried. There is no possibility of drain flies, mosquitoes, or insects as alleged, as there is never any stagnation of water or discharge of effluents.
10. I respectfully submit that with respect to the allegation that the groundwater level has deteriorated due to usage of water from the borewell, I deny the same. In fact, the applicant is also using a borewell, and all agricultural lands require borewells for irrigation and other purposes. This allegation is bald and untrue. The groundwater level is good and sufficient for all nearby agricultural fields. It is also a known fact that poultry farms do not use as much water as other forms of farming. The applicant's allegations are entirely baseless and false. Moreover, scheme water projects have been implemented in our area, due to which the groundwater level has almost always remained constant and, in fact, has risen.
11. I respectfully submit that with respect to the allegation that unused antibiotics and other medicines are indiscriminately dumped, leading to pollution and health hazards, I deny the same. The allegation is bald. The medicines come in bottles, and after they are empty, the bottles are sold to buyers of empty containers. The bottles are never dumped, and there are



no unused antibiotics or medicines, as they are purchased at a cost and would not be wasted. The allegation is false.

12. I respectfully submit that with respect to the allegation that the poultry farm is situated within 500 meters of the residential zone, I deny the same. The surrounding area for around 1 km comprises only agricultural lands and activities. The applicant's land is also agricultural. Even otherwise, the environmental guidelines came into force recently, whereas the poultry farm was established several decades ago and gradually developed over time. Therefore, the siting criteria of the guidelines do not apply to me. Even if they are applied, I have not violated any of the siting criteria.

13. I respectfully submit that with respect to the allegation that the poultry farm does not conform to the siting criteria and causes nuisance, I deny the same. As stated earlier, the environmental guidelines came into force recently, whereas the poultry farm was established several decades ago and gradually developed over time. Therefore, the siting criteria of the guidelines do not apply to me. Even if they are applied, I have not violated any of them. The allegations of nuisance are false. The applicant is also a villager involved in agricultural and cattle-rearing activities, and hence it is unbelievable that the applicant and his parents are suffering from headache and nausea due to my farm.

14. I respectfully submit that with respect to the allegation that dead birds are disposed of through open burning using fuel, I deny the same. The poultry farm has a mortality pit measuring 10 feet in depth and 6 feet in diameter. The dead birds are promptly buried in this pit. Therefore, the allegation that they are burned is absolutely false, and there is no atmospheric pollution or odour nuisance.



15.I respectfully submit that with respect to the allegation that the farm, not being maintained as per environmental guidelines, leads to the menace of flies and rodents, I deny the same. The guidelines are scrupulously followed, and there is no threat of flies or rodents. The sheds have been elevated using proper techniques, which eliminates the possibility of flies and mosquitoes. The feed for the birds is also stored at a height inaccessible to flies and rodents. Since a closed-loop system is in place, there is no wastewater or water stagnation, completely eliminating any chance for flies or rodents.

16.I respectfully submit that with respect to the allegation that dust emanating from the poultry farm causes breathing difficulty and coughing, I deny the same. The allegation is completely false. When every check is made in accordance with the guidelines, there is absolutely no possibility for dust formation. Dust may form in a feed mill but not in a poultry farm where there is no feed mill.

17.I respectfully submit that with respect to the allegations in paragraphs 5 and 6 of the application that the poultry farm is functioning without building plan approval, NOCs, etc., I deny the same. The poultry farm is an agricultural activity, and there are no statutory provisions mandating plan approval or NOC etc.. Poultry farming operated by me forms a part of agricultural activity and does not require planning permission under the Town and Country Planning Act, as per Government Letter No. 9985/UD4(3)/2018-4 dated 26.02.2019, and Sections 2(1) and 2(13) of the Act. There is also a specific Zoning Regulation under the Tamil Nadu Combined Development and Building Rules, 2019, permitting buildings for the purpose of poultry farming under Annexure XVIII in accordance

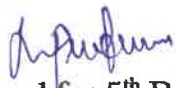
P. J. Mami

with Rule 33. The only requirement is Consent to Operate under the Air Act and Water Act, which has been obtained by me on 18.08.2025.

18.I respectfully submit that with respect to paragraphs 7 to 12 of the application, the allegations are based on the premise that consent under the Air Act and Water Act has not been obtained. I have now obtained the consent, and all the allegations based on the show-cause notice and inspection report do not point out any fault on my part. All these were directory in nature. I have always ensured that the poultry farm functions in accordance with the guidelines.

19.I respectfully submit that the applicant's father has been in long standing civil dispute with me in O.S. No. 56/2014 before the District Munsif Court, Paramathy, which indicates mala fide intention in filing the present application to harass and interfere with legitimate agricultural activity. Therefore, it is humbly prayed that the application deserves to be dismissed and justice rendered.

Dated at Chennai on this the 25th day of October 2025


Counsel for 5th Respondent


5th Respondent

VERIFICATION

I, S. Arulmani, the 5th Respondent in the application, do hereby state that the above statements are true to the best of my knowledge and belief and based on true facts. I have not concealed any material fact therein.

Verified at Chennai on this the 25th day of October 2025


5th Respondent

DOCUMENTS FILED BY THE 5th RESPONDENT

S. No.	Date	Description of Document
1.	18.08.2025	Consent Order issued by the 4 th Respondent to the 5 th Respondent, granting consent to operate under Water Act, 1974.
2.	18.08.2025	Consent Order issued by the 4 th Respondent to the 5 th Respondent, granting consent to operate under Air Act, 1981.

VERIFICATION

I, S. Arulmani, the 5th Respondent in the application, do hereby state that the above documents are true copies of their respective originals.

Verified at Chennai on this the 25th day of October 2025


5th Respondent

**BEFORE THE NATIONAL GREEN
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Application No. 82 of 2025 (SZ)

Dr.N.Devarajan ... Applicant

Vs.

Tamil Nadu Pollution Control Board,
And 5 others ... Respondents

**COUNTER FILED BY THE 5th
RESPONDENT**

M/s.

S. SENTHIL – Ms.1050/98

M. PREMKUMAR - Ms. 332/17

K. M. ARUN – Ms.3398/16

S. THIRUMURUGAN – Ms.7464/22

N.S. DEEPAK – Ms. 6579/2023

J. SRIHARI – Ms. 8106/2024

M.GOKUL RAJ – Ms.1190/2025

COUNSEL FOR 5th Respondent

Mobile: 9787575555

e-mail: rithikpandian@gmail.com



தமிழ்நாடு தமில்நாடு TAMILNADU ரூ.10000/- B 318446

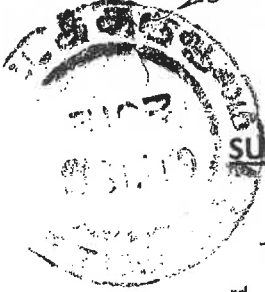
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சுருளிமணி
மாலகாசம்பட்டி

B 318446

A. சூர்மணி
A. சூர்மணி

முத்திரைத்தாள் விற்பனையாளர்
உரிமம் எண்.25/2008/NMKL,
28/1, உழவன் காம்பளக்ஸ்,
குளக்கரை சந்து, நாமக்கல்



SUPPLEMENTAL MEMORANDUM OF DEPOSIT OF TITLE DEEDS

This Supplemental Memorandum of Deposit of Title Deeds executed on this 23rd day of April 2018 by Sri.Arulmani (PAN. No. [REDACTED]) (Mobile No. [REDACTED]) S/o.Subbarayan, Madakasampatty, Paramathi -Velur Taluk, Namakkal Dt. (hereinafter referred to as the 'Mortgagor' which expression shall wherever the context so requires or admit, mean and include his heirs, executors and assign)

IN FAVOUR OF

Canara Bank a Body Corporate constituted under the Banking Companies (Acquisition and Transfer of undertaking) Act 1970 having its head office at 112, J C Road, Bangalore 560 002 and having among others a branch office at Mohanur (hereinafter referred to as the 'Bank' which expression shall wherever the context so require/admit, mean and include his heirs, executors and assigns).

1. சூர்மணி

Document No. 1242 of 2018 of Book
Contains 10 Sheets 1 Sheet
Registering Officer





தமிழ்நாடு தமில்நாடு TAMILNADU ரூ 5000/-

U 140206 U 140206

7271
20-4-18

சுபிரமணியன்
BAL BRABU

[Signature]

சுத்தியலகர்தகரின் விடுபலகையாளர்,
நாமக்கல் திட்டு, உரிமை எண் - 3/92
நாமக்கல்.

-2-

Whereas the Mortgagor had deposited title deeds more fully described in schedule-A on 10.01.2017 with Bank for the purpose of creating equitable mortgage for the loan availed by Sri.S.Arulmani and executed a memorandum of deposit of title deed on 13.01.2017 which was registered with **Namakkal Joint II sub-Registrar Office** with registration number 85/2017.

Whereas Sri.S.Arulmani has now approached our Bank for Additional limit of Rupees **30,00,000/- (Rupees Thirty Lakhs only)** and Bank has agreed to grant additional limit among others, a condition that mortgage already created by the Mortgagor shall continue as security for the additional loan granted / to be granted by Bank.

[Signature]

Document No. 242 of 2018 of Book 2
 Contains 10 Sheets 2 Sheet

 Registering Officer



-3-

Whereas, Mortgagor visited the Bank on 16.03.2018 and agreed that documents deposited by Mortgagor more fully described in schedule A herein, on 10.01.2017 shall continue as security for the additional loan granted / to be granted by Bank.

Now these presence witness as follows:

That in pursuance of foregoing, the Mortgagor hereby confirms that the title deeds specified in the Schedule-A hereto annexed relating to the landed property situated at MADAKASAMPATTI VILLAGE and fully described in Scheduled B hereto annexed, which had already been delivered to Bank on 10.01.2017 with intent to create a security in favour of Canara Bank on the said landed property described in Scheduled B hereto including all buildings thereon and all machinery therein are to be brought therein, shall be held and retained by bank as security for repayment of the principles sum, interest thereon at the rate stipulated by the Bank, Bank charges in accordance with the practices and usages of the Bank and all other money that may be due to Bank by Mortgagor on account of the present additional loan of Rs. **30,00,000/- (Rupees One Thirty Lakhs Only)** availed and to be availed by me from Bank and all pecuniary liability arising there from which are in addition to the previous loan/limits mentioned in the Memorandum of Deposit of Title Deeds dated 10.01.2017.

S. Prasad

3

Document No. <u>1242</u> of <u>2018</u> of Book <u>2</u> Contains <u>10</u> Sheets <u>3</u> Sheet
_____ Registering Officer



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SCHEDULE I**LIST OF DOCUMENTS OF TITLE RELATING TO THE II SCHEDULE PROPERTY**

S. No	Date of Document	Name of the document	whether Original/ Certified/ truecopy/
1.	04.12.1992	Regd. Sale deed executed in favour of K.Kalianna gounder by Karupayeeammal and 3 others. (Doc.No.1799/1992)	Certified registration copy
2.	28.01.1994	Regd. Sale deed executed in favour of Papayee by K.Kaliannan and his son (Doc.No.128/1994)	Certified registration copy
3.	12.12.2013	Regd. Gift settlement deed executed by Papayee in favour of her son S.Arulmani (Doc.No.5068/2013)	Original
4.	16.07.2016	Patta / Chitta details obtained from Taluk Office website (2 Nos) (Patta Nos.228, 567)	Original
5.	15.07.2016	Adangal Extract issued by VAO Madagasampatti	True copy
6.	08.02.2016	Kist receipt issued by VAO	Original
7.	---	FMB Sketch of S.No.117 issued by VAO	True copy
8.	08.07.2016	Encumbrance certificate produced for the period from 01.01.1987 to 07.07.2016 (E.C.No.3501/2016)	Original

S. Arulmani

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 Registering Officer



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SCHEDULE II**DESCRIPTION OF PROPERTIES MORTGAGED**

Namakkal Registration District Namakkal Joint - II Sub - Registration
District, Madagasampatti Village

Item No.	Survey No.	Extent of Area/s (in Acres / Hectares)	Boundaries
1.	117/2A	2.12 Acre	North of East - West Panchayat pathway, common well portion and the land of Anbumani. South of land of Mani East of S.NO.117/1 West of the land of Anbumani and the Common well Portion
2.	117/2B1	0.91.1/2 Acre	
	Total	3.03.1/2 Acre	
3.	117/2B3	0.05 Acre (A common ½ share in the above extent and the well therein)	As it is an undivided common ½ share, boundaries are not provided

Mani

5

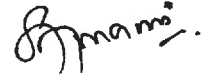
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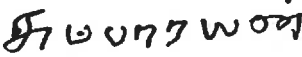
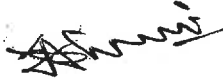
-6-

IN WITNESS WHEREOF Borrower above named has executed these presents on the day mentioned above.

BORROWER/S



Witnesses:-

1.  (Suprayan), S/o.Palaniyandi, 103, Kosavankadu, Puthupalayam, Madakasampatti, Namakkal.
2.  (Anbumani), S/o.Subbarayan, 103, Kosavankadu, Puthupalayam, Madakasampatti, Namakkal.

Prepared By:-

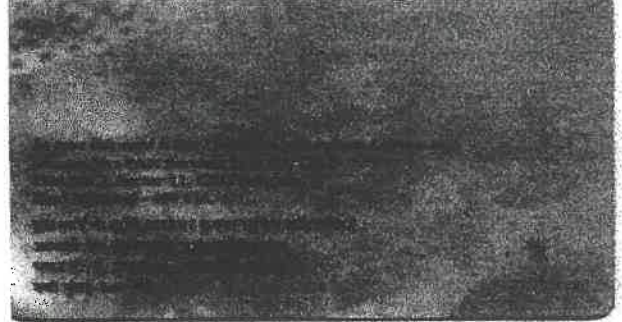
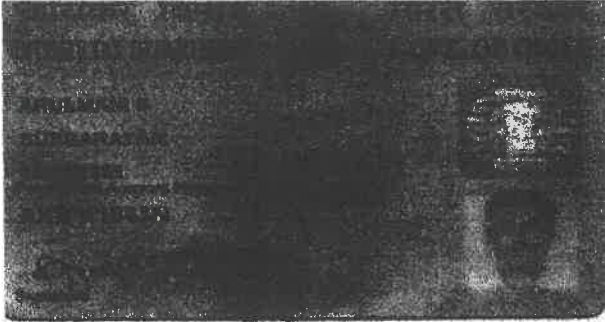

P.M. RAJAN, M.COM., B.L., ADVOCATE,

ENROLMENT NO.104/2004, THURAIYUR ROAD, NAMAKKAL.

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<u>1</u> Contains <u>10</u> Sheets <u>6</u> Sheet
Registering Officer






gymani

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 Registering Officer




 Republic of India
 Government of Tamil Nadu
 Palani District
 Palani Taluk
 Name: SUPREYAN
 Father: PALANIYANDIGOUNDER
 Date of Birth: 1952
 Sex: Male
 [Redacted] 8402

ஆதார் - சாதாரண மனிதனின் அதிகாரம்


 Republic of India
 Government of Tamil Nadu
 Palani District
 Palani Taluk
 Address: S/O
 Palaniyandigouder, 103,
 KOSAMANKADU,
 PUTHUPALAIYAM,
 Madhavampatty, K.
 Pudukkottai, Namakkal,
 Paramar-yearu, Tamil Nadu,
 637017
 [Redacted] 8402


1800 300 1047

சுப்பராயன்


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 Registering Officer




 **இந்திய அரசாங்கம்**
Government of India
 அன்புமணி சுப்பராயன்
Anbumani Subbarayan

பிறப்பு நாள் / DOB: 08/04/1963
 ஆண்பால் / Male

 **6574**

ஆதார் - சாதாரண மனிதனின் அதிகாரம்

 **இந்திய அடையாள அமைப்பு, அர்ப்பணிப்பு**
Unique Identification Authority of India

வாங்குநர்: அன்புமணி சுப்பராயன்
 -வாங்குநர் அட்டை: கோசவங்காடு
 மதுகாசம்பட்டி க. குடியரசுமன்றம்
 மதுகாசம்பட்டி, நாமக்கல், தமிழ்நாடு, 637017

Address: S/O Subbarayan
 3/103, KOSAVANGKADU,
 PUDHUPALAYAM,
 Madagasampatty, K
 udupalayam, Namakkal,
 Paramathivetti, Tamil Nadu:
 637017

6574

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www.uidai.gov.in

Anbumani

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Registering Officer



R/Namakkal Joint II/Book-1/1242/2018

Presented in the office of the Sub Registrar of Namakkal Joint II and fee of ₹ 5,150/- paid at 12:43 PM on the 23/04/2018 by

of Thumb



Amami

Additions as per recitals of document

Execution admitted by

of Thumb



Amami

Additions as per recitals of document

Identified By

Subbarayan

Mr. SUBBARAYAN Son of PALANIYANDI GOUNDER 103, Kosavankadu, Pudupalayam, Madakasampatti, Namakkal District., Namakkal, Tamil Nadu, India, 637017.

Anbumani

Mr. ANBUMANI Son of SUBBARAYAN 103, Kosavankadu, Pudupalayam, Madakasampatti, Namakkal District., Namakkal, Tamil Nadu, India, 637017.

23rd day of April 2018

[Signature]

SUNDARAVADIVEL S
Sub Registrar
Namakkal Joint II

Registered as Number R/Namakkal Joint II/Book-1/1242/2018.

Date: 23/04/2018
Namakkal Joint II

[Signature]

SUNDARAVADIVEL S

Sub Registrar
ச. சந்திரவடிவேல்

உணர் இணை சார்பதிவாளர்

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[Signature]
Registering Officer





பதிவுத்துறை

இரசீது

ஆவணப்பதிவு

இரசீது எண் : 2423/2018

ஆவண எண் : R/ Namakkal Joint II/ புத்தகம்-1/ 1242 / 2018

திரு அருள்மணி அவர்களிடமிருந்து ₹ 5,150 (ரூபாய் ஐந்தாயிரத்து நூற்று ஐம்பது மட்டும்) [இணைய வழி: REG201804230254880 ₹ 5150] கீழ்க்கண்ட விவரப்படி பெற்றுக் கொள்ளப்பட்டது.

வ.எண்	விவரம்	தொகை (₹)
1	பதிவுக் கட்டணம்	5,000
2	கணினிக் கட்டணம்	100
3	குறுந்தகடுக் கட்டணம்	50
	செலுத்தப்பட்ட மொத்தத் தொகை	5,150

2 எண் இணை சார்பதிவாளர் நாமக்கல்

அலுவலகம்

நாள்: 23/04/2018

பதிவு அலுவலர் கையொப்பம்

Registration Department
Receipt
Document Registration

Receipt No. : 2423/2018
Doc. No. : R/Namakkal Joint II/ Book-1 / 1242/2018

A sum of Rs.5,150/- (Rupees Five Thousand One Hundred Fifty Only) has been collected from Thiru.Arulmani. (Via Online : REG201804230254880 Rs.5150) in the details given below.

S.No.	Details	Amount
1.	Registration Fees	5,000
2.	Computer Fees	100
3.	Typing Charges	50
	Total amount paid	5,150

Office of the No.2 Joint Sub-Registrar, Namakkal

Date: 23.04.2018

Signature of the Registration Officer



Housing and Urban
Development Department
Secretariat, Chennai-9.

Letter No.9985/UD4(3)/2018-3, dated 26.02.2019.

From
Thiru.S.Krishnan, I.A.S.,
Principal Secretary to Government.

To
Thiru R.Lakshmanan,
Chairman,
Broker Co-ordination Committee,
S.F.No.388/3, 1st Floor,
Federal Bank (Upstairs),
Chettipalayam Road,
Palladam, 641 664.

Sir,

Sub : Urban Development - Constructions in Poultry Land -
Panchayat and Town Planning Authorities Insisting to
get approval - Relief requested - Regarding.

Ref : 1. From Thiru.R.Lakshmanan, Chairman, Broker
Co-ordination Committee, dated 03.05.2018.
2. Government Letter No.9985/UD-IV(3)/2018-1,
dated 08.06.2018.
3. From the Commissioner of Town and Country
Planning Letter Rec.No.11398/2018-BA2, dated
21.12.2018.

=====

I am to invite your attention to your letter first cited, wherein you have stated that you are carrying on agriculture related activities either by Poultry Farm and breeding, Hatcheries, Feed production facilities and such other activities in agricultural land and requested exemption contemplated under sub-section (1) of Section 2 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 1935) for construction of shed and buildings to preserve the dairy farming and poultry.

2. You also requested the Government to intervene and issue necessary directions or appropriate orders to the authorities concerned to preserve and protect the interest of members of the committee and the agriculturalist and render justice.

..2..

2.

3. In this regard, I am to state that your representation was examined in consultation with Commissioner of Town and Country Planning and to state that Live-stock breeding has been included under the definition of the term "Agriculture" as per sub-section (1) of section 2 of the Tamil Nadu Town and Country Planning Act, 1971. Livestock breeding includes Poultry also. Since, clause (e) of the proviso to sub-section (13) of section 2 of the said Act provides that the use of any land for the purpose of agriculture shall not be deemed to involve development of land and therefore obtaining permission for constructions of sheds/buildings for the use of poultry under Tamil Nadu Town and Country Planning Act, 1971 is not necessary.

Yours faithfully,

[Signature]
for Principal Secretary to Government.

[Date]
21/1/79

Category of the Industry :

GREEN



CONSENT ORDER NO. 2505169118944 DATED: 18/08/2025.

PROCEEDINGS NO.F.2039NML/GS/DEE/TNPCB/NML/W/2025 DATED: 18/08/2025

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. ARULMANI POULTRY FARM , S.F.No. 117/2A and 117/2B (P), MADAKASAMPATTY village Mohanur Taluk and Namakkal District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg. (Industry User ID- G25NML69096915)

Ref: 1. Unit's CTO Direct Application No. 69118944 , dated: 18/08/2025
2. IR.No : F.2039NML/GS/AE/NML/2025, dated 18/08/2025
3. Minutes of 256th DLCCC meeting held on 18/08/2025 vide Item No. 256-01

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s . ARULMANI POULTRY FARM
S.F No. 117/2A and 117/2B (P)
MADAKASAMPATTY Village
Mohanur Taluk
Namakkal District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2039**

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Poultry farm with 1 No.of shed chick birds(10000 Nos) and grower birds(10000 Nos)	20000	Nos
2.	Poultry farm with 3 No.ofsheds for layer birds	45000	Nos

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.8	On Industrys own land
Effluent Type : Trade Effluent - NIL			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage	Trade Effluent		
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall treat and dispose the sewage through septic tank followed by soak pit arrangement so as to achieve the discharge standards prescribed by Board.
2. The unit shall ensure that no trade effluent is generated at any stage of its activity.
3. The unit shall follow and comply the "Environmental Guidelines for Poultry Farm" issued by the Central Pollution Control Board in January 2022 at all times.
4. The unit shall provide the Rain Water Harvesting facility so as to recharge the quantity of ground Water utilized for the poultry farm.
5. The unit shall dispose the solid wastes generated then and there without any accumulation.
6. The unit shall comply with the guidelines/ conditions issued by the Board time to time.
7. The unit shall comply with the orders of the Hon'ble NGT in the Original Application No.82 of 2025 from time to time and is subject to the outcome of the said case.
8. The unit shall not go for any expansion without prior consent of the Board.
9. The unit shall submit the audited balance sheet/auditor certificate showing the GFA every year and remit consent fee accordingly.
10. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing which this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
11. The unit shall "not use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
12. This Consent is issued under the Water (P&CP) Act, 1974 as amended. It shall not be construed as the right to supersede or overrule other Acts or Rules or Bylaws or Directions etc issued by other Government Departments / Statutory Bodies / Local Body /Organization etc., and the unit shall abide by the same, as and when issued by the respective Authority.
13. Concealing the factual data or failure to comply with any of the conditions mentioned in the consent order may result in withdrawal of this Consent and attract legal actions under the provisions of Environment (Protection) Act, 1986.

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

To

The Proprietor,

M/s.ARULMANI POULTRY FARM,

S.F.Nos.117/2A and 117/2B (P), Madakasampatty Village, Mohanur Taluk and Namakkal District.

Pin: 637017

Copy to:

- 1.The Commissioner, MOHANUR-Panchayat Union, Mohanur Taluk, Namakkal District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, NAMAKKAL for favour of kind information.
4. File

Signature Not Verified

Digitally Signed by :Ragunathan D
District Environmental Engineer
Tamil Nadu Pollution Control Board,
NAMAKKAL

Date: 2025.08.18 10:24:25 IST

Category of the Industry :

GREEN



CONSENT ORDER NO. 2505269118944 DATED: 18/08/2025.

PROCEEDINGS NO.F.2039NML/GS/DEE/TNPCB/NML/A/2025 DATED: 18/08/2025

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. ARULMANI POULTRY FARM , S.F.No. 117/2A and 117/2B (P), MADAKASAMPATTY village Mohanur Taluk and Namakkal District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg. (Industry User ID- G25NML69096915)

Ref: 1. Unit's CTO Direct Application No. 69118944 , dated: 18/08/2025
2. IR.No : F.2039NML/GS/AE/NML/2025, dated 18/08/2025
3. Minutes of 256th DLCCC meeting held on 18/08/2025 vide Item No. 256-01

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s . ARULMANI POULTRY FARM
S.F No. 117/2A and 117/2B (P)
MADAKASAMPATTY Village
Mohanur Taluk
Namakkal District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2039**

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Poultry farm with 1 No.of shed chick birds(10000 Nos) and grower birds(10000 Nos)	20000	Nos
2.	Poultry farm with 3 No.ofsheds for layer birds	45000	Nos

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
01	DG Set - 20 KVA	Acoustic enclosures with stack	3.0	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG Set - 20 KVA	Noise	Acoustic Enclosure	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
-----	-----------	------	------------------	--------

Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50	20
				80	80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40	30
				80	80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m ³ microgram/m ³	60	60
				100	100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m ³ microgram/m ³	40	40
				60	60
5.	Ozone (O ₃)	8 Hours 1 Hour	microgram/m ³ microgram/m ³	100	100
				180	180

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall not install any emission generation sources without prior consent of the Board.
2. The unit shall adhere to the AAQ/Ambient Noise Level standards prescribed by the Board.
3. The unit shall follow and comply with the guidelines issued by the Central Pollution Control Board in January 2022 at all times.
4. The unit shall ensure that it does not create any odour nuisance, fly nuisance from its activity to the surrounding area.
5. The unit shall explore the possibility of providing green net covers to the sheds so as to arrest the feathers spreading outside the unit's premises.
6. The unit shall comply with the guidelines/ conditions issued by the Board time to time.
7. The unit shall comply with the orders of the Hon'ble NGT in the Original Application No.82 of 2025 from time to time and is subject to the outcome of the said case.
8. The unit shall not go for any expansion without prior consent of the Board.
9. The unit shall submit the audited balance sheet/auditor certificate showing the GFA every year and remit consent fee accordingly.
10. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing which this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
11. The unit shall "not use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
12. This Consent is issued under the Air (P&CP) Act, 1981 as amended. It shall not be construed as the right to supersede or overrule other Acts or Rules or Bylaws or Directions etc issued by other Government Departments / Statutory Bodies / Local Body /Organization etc., and the unit shall abide by the same, as and when issued by the respective Authority.
13. Concealing the factual data or failure to comply with any of the conditions mentioned in the consent order may result in withdrawal of this Consent and attract legal actions under the provisions of Environment (Protection) Act, 1986.

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

To

The Proprietor,

M/s.ARULMANI POULTRY FARM,

S.F.Nos.117/2A and 117/2B (P), Madakasampatty Village, Mohanur Taluk and Namakkal District.

Pin: 637017

Copy to:

- 1.The Commissioner, MOHANUR-Panchayat Union, Mohanur Taluk, Namakkal District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, NAMAKKAL for favour of kind information.
4. File

Signature Not Verified

Digitally Signed by :Ragunathan D
District Environmental Engineer
Tamil Nadu Pollution Control Board,
NAMAKKAL

Date: 2025.08.18 19:23:16 IST

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE,
CHENNAI**

Application No. 82 of 2025 (SZ)

Dr.N.Devarajan ... Applicant

Vs.

Tamil Nadu Pollution Control Board,
And 5 others ... Respondents

**COUNTER AND TYPED SET OF
PAPERS FILED BY THE 5th
RESPONDENT**

M/s.

S. SENTHIL – Ms.1050/98

M. PREMKUMAR - Ms. 332/17

K. M. ARUN – Ms.3398/16

S. THIRUMURUGAN – Ms.7464/22

N.S. DEEPAK – Ms. 6579/2023

J. SRIHARI – Ms. 8106/2024

M.GOKUL RAJ – Ms.1190/2025

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